

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560038.

Review Application No 44/93 m Dated: 15 SEP 1993

APPLICATION NO(S) 504 of 1993

APPLICANTS: C. Rajendra Naidu RESPONDENTS: Divisional Railway
Manager, Southern Rly. Block B Other.
TO.

① Dr. M. S. Nagaraja,
Advocate, no-11,
2nd Floor, 1st Cross,
Srinath Complex,
Gandhinagar,
Bangalore-9.

Subject:- Forwarding of copies of the Order passed by
the Central Administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the
ORDER/STAY/INTERIM ORDER, passed by this Tribunal in the
above said application(s) on 26/5 August 93.

N. Deve S
for DEPUTY REGISTRAR
JUDICIAL BRANCHES. 15/9/93

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Issued
on

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH: BANGALORE

DATED THIS THE TWENTYSIXTH DAY OF AUGUST, 1993

Present: Hon'ble Shri S. Gurusankaran, Member(A)

Hon'ble Shri A.N. Vujjaneradhye, Member (J)

REVIEW APPLICATION NO.44/1993
IN O.A. NO. 504/1993

Shri C. Rajendra Naidu Applicant

Vs

The Divisional Railway Manager
and Others. Respondents

This Review Application having come up for Orders by circulation, Hon'ble Shri S. Gurusankaran, Member(A), made the following:

O R D E R

This Review Application has been filed by the applicant, who was the applicant in O.A. No.504/1993, which came to be disposed off by order dated 18.6.1993.

2. The Review Applicant has submitted that certain errors have crept into the judgement by not taking into account the submissions made by the applicant in his application and also elaborated during the hearing, i.e., that he had vacated the quarters allotted to him at Yeshwantapur and the authorities had initiated the eviction proceedings against unauthorised occupants, which proved that he had vacated the quarter. We find no merit in these submissions since we have given a finding in para-4 of our judgement that the applicant had not vacated the quarter and handed over the vacant position to the concerned authorities based on his own representation dated 21.5.1988. Even otherwise, the alleged errors pointed out by the Review Applicant cannot amount to errors apparent



on the face of the record to be covered within the ambit of a review application. What the review applicant is actually attempting to do is to get the whole case reheard on the basis of an alleged erroneous finding given in the judgement.

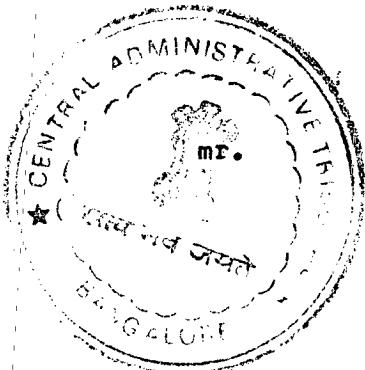
3. In view of the above, we find no sufficient grounds to review the order dated 18.6.1993 and accordingly we dismiss the review application by way of circulation in terms of Rule 17(3) of the C.A.T (Procedure) Rules, 1987.

Sd-

(A.N. VIJAYANARADHYA)
MEMBER(J)

Sd-

(S. GURUSANKARAN)
MEMBER(A)



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SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE

15/9/93